

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 420

**IA/1577/ND/2022, IA/2218/ND/2021,
IA/1133/ND/2021, IA/907/ND/2024,
IA/1069/ND/2024 IN IB/177/ND/2019**

IN THE MATTER OF:

Integrated Batteries India Pvt Ltd	...	Applicant
Versus		
Mainframe Energy Solution Pvt Ltd	...	Respondent

Under Section 9 (IBC).

Order delivered on 29.04.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	:	
For the Respondent	:	
For the for Suspended Directors	:	Adv. Gautam Singhal, a/w Adv. Rajat Chaudhary, Mr. Jitender Narayan
For the HDFC	:	Adv. Dhruv Gupta

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **20.05.2024**.

**Sd/-
(Court Officer)**